

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 2120
TO BE ANSWERED ON 18.12.2025

Monitoring of industrial discharges in Odisha

2120. SMT. SULATA DEO

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government proposes to strengthen Odisha's State-level environmental clearance system and compliance monitoring mechanisms to reduce illegal industrial discharges; and
- (b) if so, the details thereof and, if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) and (b) The Ministry has organised capacity building programs through expert agencies like ASCI (Administrative Staff College of India), Hyderabad for the SEIAA/SEAC officials. The Ministry holds periodical interactions/meetings with SEIAA/SEAC at the highest level for ensuring effective, efficient and smooth functioning of SEIAA/SEAC. The officials of SEIAA/SEAC are frequently sensitized on the latest developments, best practices in the field of Environmental Impact Assessment, and on various amendments, notifications, Office Memoranda etc., issued from time to time in such meetings/interactions. Further, trainings are also conducted for the officials of SEIAA/SEAC on various features and modules of the PARIVESH portal, to enable them to efficiently discharge their duties.

The environmental non-compliance are addressed as per provisions under Section 5, 15 and 19 of Environment (Protection) Act, 1986 and Rule 4 of Environment (Protection) Rules, 1986. Further, as per para 10 of Environment Impact Assessment (EIA) Notification, 2006 on 'Post Environmental Clearance Monitoring', it is mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions to the regulatory authority concerned. The implementation of these provisions are guided by Standard Operating Procedure (SoP) established vide Office Memorandum dated 25.11.2022 for post environmental clearance monitoring and Compliance of projects, which prescribes the mechanism for taking action with respect to the observed non-compliance, including procedure of seeking clarification, issuing Show Cause Notice and concluding action. Recently, the Ministry has also notified Environment Audit Rules, 2025 to strengthen the environmental compliance framework for projects operating under various environmental laws. Besides, the State Pollution Control Boards are also empowered to take remedial actions in cases of violation of Consent to Operate and Consent to Establish conditions in accordance with Section 31A. of Air (Prevention and Control of Pollution) Act, 1981 and Section 33A. of Water (Prevention and Control of Pollution) Act, 1974.
